CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA No.1680/2018

New Delhi, this the 27th day of April, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Omwati Yadav- age 63 years (Approx), W/o Sh. Virender Singh Residing at 146/23, Tikona Park Laxmi Garden, Gurugram, Haryana- 122001.

.... Applicant

(By Advocate: Shri K.M.Singh)

Versus

- The Commissioner Kendriya Vidyalaya Sangathan, 18, Institutional Area Shaheed Jeet Singh Marg, New Delhi.
- 2. The Deputy Commissioner Kendriya Vidyalaya Sangathan, 92,Gandhi Nagar Marg Bajaj Nagar, Jaipur-302015 Rajasthan.
- 3. The Principal
 KV No.4 Jaipur
 Shahid Sagat Singh Marg,
 Khatipura Road, Jaipur-302012.

.... Respondents.

(By Advocate: Shri S.Rajappa)

ORDER(ORAL)

At the outset, learned counsel for the applicant drew attention of the bench to the order dated 28.11.2006 **Union of India And Another Vs. S.L.Verma and Others** (2006) 12 Supreme Court Cases 53 wherein as per him the issue regarding Pension Scheme or CPF Scheme etc. and its copy too has been thrashed out in detail. The learned counsel stated that in view of the detailed analysis by the Hon'ble Apex Court of the said scheme, he would be satisfied if his numerous representations dated 06.01.1996,

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13.07.2011, 16.11.2011 etc. the last one being of dated 03.05.2015

Annexure A-12, are decided by the respondents in a time bound manner.

Shri K.M.Singh, learned counsel also stated that his OA and the facts

therein be treated as a representation by the respondents while deciding the

issue.

2. In view of this, without going into the merits of the case, the

respondents are directed to decide the case of the applicant taking all these

papers and documents etc. on record by passing a reasoned and speaking

order in a span of three months from the date of receipt of a certified copy

of this order. The OA is, accordingly, disposed of, at the admission stage

itself.

(Praveen Mahajan) Member (A)

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